

**Central Administrative Tribunal Lucknow Bench Lucknow.**

Original Application No. 12/2010

This, the 15<sup>th</sup> day of January, 2010

**Hon'ble Dr. A. K. Mishra, Member (A)**

Sushil Chandra Son of Shri Girish Chandra, Resident of House No. J-358, Sector -J, Ashiyana Colony, Lucknow, presently posted as Assistant Account Officer at Account Office, Field Gun Factor, Kanpur.

Applicant

By Advocate Sri S. B. Singh.

Versus

1. Union of India, through its Secretary, Ministry of Defence, New Delhi.
2. The Principal Controller of Defence Accounts (Central Command), Lucknow Cantt.
3. The Principal Controller of Accounts (Fys), 10-A, S.K. Bose Road, Kolkata.

Respondents

By Advocate Sri D.S. Tiwari

Order (Oral)

**By Hon'ble Dr. A. K. Mishra, Member (A)**

Heard counsel for the parties.

2. The case of the applicant is that he was notionally promoted to the higher post after he was acquitted of some criminal charges brought against him. He is claiming full salary for the period it was denied and relying on a judgment of this Tribunal in the case of

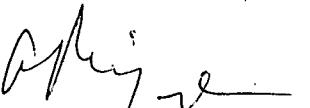
**R.S. Pundir vs. Union of India & Ors. reported at 2000**

(2) LBESR 533 (CAT). He has made representations in this regard on 12.5.2009 and 10.8.2009 (Annexure 5 and 6) which are yet to be decided. He submits that the purpose of this application would be served if the respondents are directed to dispose of his representations within a



time frame according to law. He also seeks liberty to file an additional representation in which he would cite the case law. Liberty is granted. He may file an additional representation within a week. The respondents may decide his pending representations as well as the additional representation by a speaking order within a period of two months in accordance with law from the date of receipt of copy of this order.

3. The original application is accordingly disposed of.  
No costs.

  
(Dr. A. K. Mishra)  
Member (A)

Vidya.